

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-306**  
IB-1895(ND)/2019

**IN THE MATTER OF:**

Mr. Ashok Agarwal  
Vs.  
M/s. AmitenPolymenrsPvt. Ltd.

**.....Applicant**

**....Respondent**

**SECTION**

Under Section 9 IBC, 2016

**Order delivered on 06.09.2019**

**CORAM:**

**MS. INA MALHOTRA,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. SadreAlam  
For the Respondent :

**ORDER**

Present petition is based on a money decree for recovery of Rs.9,07,450/-  
Ld. Counsel for the petitioner prays for some time to satisfy this bench that the  
same is maintainable U/s 9 of the Code. To come up on 19.09.2019.

-Sdr-

**(SUMITA PURKAYASTHA)**  
**MEMBER (T)**

-Sdr-

**(INA MALHOTRA)**  
**MEMBER (J)**

SLM